

been able to locate the observations referred to in the question. The Registry of the Supreme Court which was addressed in the matter has pointed out that the question is vague and has further mentioned that the Supreme Court Reports from 1980 have been checked but nothing could be traced about the subject.

**Districts in the Tribal Sub-Plan Manned by the Tribal Officers at D.C. and S.P. Levels**

4672. SHRIMATI SUMATI ORAON: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of districts in the Tribal sub-plan areas, State-wise, currently manned by the Tribal Officers at the Deputy Commissioner and Superintendent of Police levels as against the total number of Districts falling in Tribal sub-plan areas State-wise;

(b) whether Government are satisfied with the present state, of representations of officers as Deputy Commissioners and Superintendent of Police in Tribal sub-Plan districts in various States keeping in view the 'personnel policy' recommended by the Working Groups set up by the home Ministry/Planning Commission in the recent past; and

(c) if not, whether Government would deem it fit to instruct/direct the States having Scheduled Areas therein to conform strictly to the personnel policy as recommended by the Working Groups if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Information is being collected from the State Governments and a statement will be laid on the Table of the House later.

(b) and (c) Working Groups set-up, by the Ministry of Home Affairs/Planning Commission in the recent past have not made any specific recommendation regard-

ing representation of Tribal Officers as Deputy Commissioners & Superintendents of Police in the Tribal sub-Plan Districts in States.

**Imposition of Sales Tax on Safety Matches in Delhi**

4673. SHRI HARISH KUMAR GANGWAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that there is a proposal to impose sales-tax on safety matches in Delhi ;

(b) if so, what is the position thereof ; and

(c) the reasons why a necessity of it has been felt when Government are replacing sales-tax with excise duty besides depriving the Delhi's trade of the special status given to it being the capital of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b) The Delhi Administration has intimated that sales tax is leviable at the rate of 4% on machine made matches, Hand made matches, however, are exempt from the levy of sales-tax in Delhi. The question of re-imposition of sales-tax on handsome matches is under consideration of the Administration.

(c) The Delhi Administration has intimated that there is no proposal at present under consideration to replace sales-tax on matches by levy of additional excise duty.

**Transfer of Staff in the Ministry of Industry and its Organisations**

4674. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 3618 on 3 November, 1982 regarding transfer of staff in the Ministry and its organisations and state :